



ITEM NO.42

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1349/2024

OMPAL

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

[ONLY I.A. NO. 258864/2025 IN CRL. A. NO. 2697/2024 IS LISTED UNDER THIS ITEM]

WITH

Cr1.A. No. 2697/2024 (II)

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 43043/2024

FOR EXEMPTION FROM FILING O.T. ON IA 43044/2024

FOR SUSPENSION OF SENTENCE ON IA 258864/2025

IA No. 43043/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 43044/2024 - EXEMPTION FROM FILING O.T.

IA No. 258864/2025 - SUSPENSION OF SENTENCE

Date : 16-01-2026 This appeal was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) :Mr. Mohd Parvez Dabas, Adv.

Mr. Uzmi Jameel Husain, Adv.

Mr. Syed Mehdi Imam, AOR

Mr. Mohammad Aadil Khan, Adv.

Mr. Jitendra Kumar, AOR

For Respondent(s) :Dr. Vijendra Singh, AOR

Mr. Abhishak Saket, Adv.

Ms. Nidhi Singh, Adv.

Mr. Nidhi Singh, Adv.

Ms. Shweta Yadav, Adv.

UPON hearing the counsel the Court made the following

O R D E R

I.A. NO. 258864/2025 IN CRIMINAL APPEAL NO. 2697/2024

Learned counsel for the appellant/applicant submitted

that this Court has granted leave in this case and the appeal is pending consideration; that the appellant has a good case on merits. However, this application has been filed in order to seek suspension of sentence and bail as the appellant herein has already completed thirteen years in jail and he is now about seventy four years of age and is ailing. In the circumstances, this Court may allow the application and release the appellant on bail subject to the conditions to be imposed.

Learned counsel for the respondent/State however, objected to the said application by contending that the appellant has been imposed life sentence and fine on account of the offence alleged under Section 302 of the Indian Penal Code, 1860 (IPC). Hence, the application may be dismissed as the appellant has completed only thirteen years of incarceration. He further submitted that there is nothing placed on record to indicate ill health or ailment that is being suffered by the appellant herein.

We have taken note of the submissions advanced at the Bar.

We find that the appeal which is pending before this Court may take its own time for disposal. Learned counsel for the appellant counsel submitted that the appellant has a good case on merits. Be that as it may. We find that the appellant has already completed thirteen years of incarceration. He is aged about seventy four years. It is

said that he is suffering from ill health. In the circumstances, we find that this is an appropriate case for suspension of sentence and grant of bail.

The appellant shall be produced before the concerned Sessions Court as early as possible and the Sessions Court shall release him on bail, subject to such conditions as it may deem appropriate.

The appellant shall not misuse his liberty in any manner.

Any infraction of the conditions shall entail cancellation of bail granted to the appellant.

The application is disposed of in the aforesaid terms.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)
COURT MASTER (NSH)